

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

22.

C.P. (IB)/342(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.05.2024**

NAME OF THE PARTIES: Solapur Janata Sahakari Bank Limited
Vs.
Dattatray Sudhakar Hande Personal
Guarantor Of M/S. Shetkari Sakhar
Karkhana (Chandrapuri) Limited

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Rohit Giri i/b Adv. Raina Birla, Ld. Counsel for the Financial Creditor present. Mr. Jack Thalakkottur, Ld. Counsel for the Personal Guarantor present through VC.
2. On request of Ld. Counsel for the Financial Creditor, list this matter on **19.06.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)